IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/WRIT PETITION (PIL) NO. 2 of 2022

DHARMENDRA VISHNUBHAI PRAJAPATI Versus STATE OF GUJARAT

Appearance:

MR DHARMESH C GURJAR(5170) for the Applicant(s) No. 1 GOVERNMENT PLEADER for the Opponent(s) No. 1,2,3,4 NOTICE SERVED for the Opponent(s) No. 5

CORAM: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR

and

HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI

Date: 18/04/2022

ORAL ORDER

(PER: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR)

- 1. It is reported by learned counsel, Shri D.G. Shukla that an application for impleadment has been filed by Shri Shaktisinh Ghanshyamsinh Zala. Registry to verify and put up this application along with the present petition.
- 2. The State shall file its reply by next date of hearing failing which, it shall be construed that State has no reply and respondent would not be permitted to file reply.
- 3. Relist on 8.6.2022.

(ARAVIND KUMAR,CJ)

(ASHUTOSH J. SHASTRI, J)

RADHAKRISHNAN K.V.